

DIVISION BENCH

ITEM NO.4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.195/2024 IN CP (IB) NO.223/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STANDARD CHARTERED BANK V/S M/S JVL AGRO INDUSTRIES LTD
UNDER SECTION	9 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv.

: For the Applicant/ Liquidator

ORDER

IA NO.195/2024

Ld. Counsel representing the Applicant/ Liquidator is present.

- 1.** This application has been filed for seeking modification of the order dated 23.11.2023 passed by this Adjudicating Authority in IA No.522/2023.
- 2.** The aforesaid IA No.522/2023 had been filed seeking approval for modification of the list of the stakeholders, as prayed therein. The relevant part of the prayer in that particular IA is as under :-
 - a. Pass an order granting approval to the Liquidator to modify the list of stakeholders in the manner described in paragraph 8 and Annexure A-4 of this Application.*
 - b. Pass further orders and/ or directions as this Hon'ble Tribunal may deem fit and proper.*

-Sd-

-Sd-

3. While allowing the said IA in terms of the order dated 23.11.2023, it was mentioned that the IA is allowed and the modified list of the SCC is taken on record, instead of the modified list of the stakeholders.
4. In view of the above, the said order dated 23.11.2023 is corrected to the extent that the aforesaid application is allowed for modified list of the stakeholders instead of the modified list of the SCC.
5. Accordingly, IA No.195/2024 stands disposed off.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

17th April, 2024

Kavya Prakash Srivastava
(Stenographer)